

various States/UTs according to their priorities and available resources. However, the Central Govt. is operating Central Schemes viz. Indira Awas Yojna in rural areas Shelter upgradation for the urban poor under Nehru Rozgar Yojna and Night Shelter for the Urban Footpath Dwellers. The Central Govt. Also arranges for financial assistance to the State Housing and U.D. agencies through the National level financial institutions like NHB and HUDCO.

(b) As on 31st March, 1991, HDFC has sanctioned loans amounting to Rs. 2903,13 crores for construction of 5,14,739 dwelling units for the benefit of people belonging to EWS, LIG and MIG. HDFC has not maintained statistical data State-wise of housing loans granted to the beneficiaries. However, the Company has been advised to maintain statewise figures.

#### **Provident Fund Defaulters in Jute Industry**

11. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the jute industry has urged the Union Government and the West Bengal Government to stop the movement of jute goods from mills which are provident fund defaulters;

(b) if so, the amount thereof and the names of the defaulters; and

(c) the action proposed to taken to be taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). The required information is being collected and will be placed on the table of the House in due course.

#### **Allotment of Flats by D.D.A.**

12. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether DDA flats are allotted to any such persons who do not own a house in Delhi;

(b) if so, the criteria for the allotment of DDA flats;

(c) the number of persons allotted DDA flats and also own a house of Delhi; and

(d) the reasons for making allotments to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M ARUNACHALAM): (a) and (b). As per condition the applicant must not own any residential house or plot in full or in part on lease hold or freehold basis in Delhi, Delhi and Delhi Cantonment either in his own name or in the name of his/her wife/husband or any of his/her minor or dependent children or dependent relations. If, however, individual share of the applicant in the jointly owned plot or land under the Residential house in less than 75/80 sq. yds; an application for regn. can be given . A person who has already been allotted a house/flat constd. by DDA or any other land owning deptts. & which is even less than 75/80 sq.yds. shall not be eligible for regn. of another flat.

(c) and (d). Information is being collected and will be laid on the Table of the House.

#### **Strikes Declared Illegal**

13. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state: